CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.03.2012

CP 38/2011 (OA No. 390/2007) with MA 94/2012

Mr. C.B. Sharma, Counsel for applicant. Mr. V.S. Gurjar, Counsel for respondents.

The respondents have filed an MA No. 94/2012 to inform this Tribunal that they have filed a Writ Petition No. 18536/2011 against the order of this Tribunal dated 15.07.2011 and the Division Bench of the Hon'ble High Court on 03.02.2012 has issued notice to the respondent (applicant in OA) to show cause against admission but no interim order has been passed by the Division Bench of the Hon'ble High Court. It is stated by the learned counsel for the respondents that the stay application is pending consideration.

Be that as it may, in our considered view we are of the view that the respondents be directed to comply with the order passed by this Tribunal on 15.07.2011 in OA No. 390/2007 subject to the decision in the Writ Petition pending before the Hon'ble High Court. For compliance of the order of this Tribunal, three months' time is granted to the respondents.

Liberty is reserved to the parties to redress their grievances before the appropriate forum.

With these observations, both Contempt Petition and Misc. Application are disposed of. Notices issued to the respondents are hereby discharged.

Anil Kuma, (Anil Kumar)

Member (A)

(Justice K.S.Rathore)

Member (J)

ahq